

22.06.2020

Present:

Mr. Lalit Mohan, learned PP for CBI.

Sh. Alphi Chugh, learned counsel for accused no. 1 and 2 with accused no. 1 and 2.

Sh. Jagdeep Sharma, learned counsel for accused no. 5 with accused no. 5.

Sh. Praveen Aggarwal, legal aid counsel for accused no. 7.

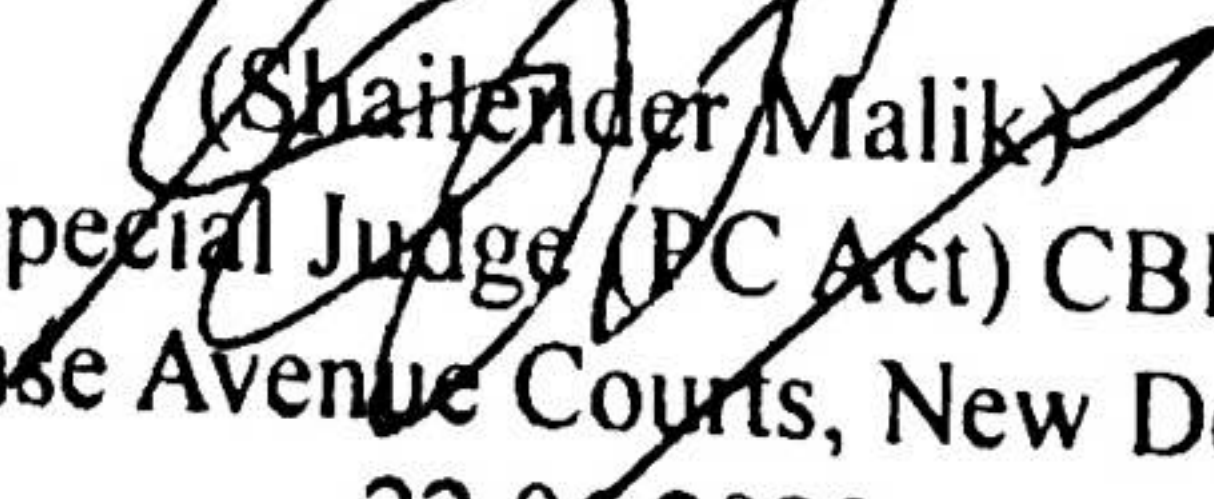
Sh. Hitender Kapur, learned counsel for accused no.6 & 8 with accused no.6 & 8.

Proceedings in the case have been taken place by way of video conferencing on Cisco Webex application.

Written arguments on behalf of accused no. 1 and 2 have already been filed by Sh. Alphi Chugh Advocate. Copies of same have been supplied to learned PP for CBI. Today I have heard arguments of learned counsel for accused no. 1 and 2. Learned PP for CBI has also argued in detail in rebuttal to the arguments of learned counsel for accused no. 1 and 2.

Sh. Praveen Aggarwal, learned legal aid counsel for accused no. 7 has also appeared today. He has sent a mail on the mail ID of the court stating that he does not want to file written arguments and whatever stated at the time of recording statement u/s 313 Cr.P.C. may be read as his written arguments. Part of the arguments of learned legal aid counsel for accused no. 7 have also been heard. Since accused no. 7 has not participated in the proceedings by video conferencing, therefore, matter is being adjourned for tomorrow i.e. 23.06.2020 at 2.00 PM for remaining arguments of learned counsel for accused no. 7 in the presence of his client.

I have also heard Sh. Jagdeep Sharma, learned counsel for accused no. 5 and Sh. Hitender Kapur, learned counsel for accused no. 6 and 8 as their additional submissions.

  
(Shailender Malik)  
Special Judge (PC Act) CBI  
Rouse Avenue Courts, New Delhi  
22.06.2020